manner;

- (b) if so, the details thereof;
- (c) whether Government propose to take some remedial measures urgently in this regard; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEB1 PROSAD PAL): (a) to (d) Government if fully aware of the fact that increasing fiscal deficit which represents borrowings by the Government, has direct impact on the interest burden. It is, therefore, Government's constant endeavour to keep the fiscal deficit within a sustainable limit, which will not only ensure that the Government's developmental expenditure does not suffer for want of funds and at the same time the interest burden is contained. To achieve the objectives the emphasis is laid on maximising the nondebt receipts and curtailing wasteful and avoidable expenditure.

हिमाचल प्रदेश में हवाई पट्टियों का विस्तारण

- 2244. श्री महेश्वर सिंह: क्या नागर विमानन और पर्यटन मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या यह सच है कि हिमाचल प्रदेश में हवाई पट्टियों के विस्तारण और निर्माण संबंधी प्रस्ताव विचाराधीन है, और
- (ख) इस दिशा में क्या कार्रवाई की गई है तथा इस संबंध में अन्तिम निर्णय कब तक लिये जाने की संभावना है और क्या मंत्री महोदय, इस राज्य में हवाई पट्टियों की आवश्कयता का मृल्यांकन करने के लिए राज्य का दौरा करेंगे ?

नागर विमानन और पर्यटन मंत्री (श्री गुलाम नबी आज़ाद): (क) और (ख) नागर विमानन और पर्यटन मंत्रालय को हिमाचल प्रदेश में हवाई पट्टियों के विकास की आवश्यकता की जानकारी है। स्विधाओं में सुधार लाने के लिए कुल्लू और गग्गल के लिए हवाई अड्डा विकास की योजनाओं को राज्य सरकार द्वारा भूमि उपलब्ध कराएं जाने की शर्त के आधार पर, अन्तिम रूप दिया गया है। शिमला में, धावनपथ की लम्बाई 300 फुट और बढ़ई जा रही है

CBI Investigation in Bank Fraud Case

- 2245. SHRI RAGHAVJI: Will the Minister of FINANCE be pleased to refer to answer to Unstarred Question 2308 given in the Rajya Sabha on 28th March. 1995 and state:
- (a) whether the investigation by CBI has been completed;
 - (b) if so, the details thereof;
- (c) whether collusion of others and bank officials have come to light; if so, their names and action taken against them: and
- (d) whether cautionary instructions issued by the bank to all its branches to guard against recurrence of such frauds are being followed carefully?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL): (a) No, Sir.

- (b) and (c) Do not arise.
- (d) State Bank of India has reported violation of cautionary instructions issued by the bank in respect of draft forms fraudulently obtained by the miscreants from its Circle Stationery Department, Faridabad has come to their notice so far. The bank has further reported that the Circle Authorities have advised ail the branches to follow the instructions meticulously.

Repatriation of Royalty by **Foreign Companies**

2246. SHRI S. MADHAVAN: Will the Minister of FINANCE be pleased to state:

- (a) the total amount repatriated as royalty by foreign companies during the years 1993-94 and 1994-95; and
- (b) the steps taken to minimise the repatriation of royalty?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI